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By Registered post with A/D

THE HIGH COURT OF KERALA

Kochi : 682 031  
Dated : 23-10-2018

PROCEEDINGS

High Court Establishment - appointment to the category of Plumber/Pump Operator in the High Court - orders issued.

- Read : 1. Ranked list No. A6-35199/2017/REC 2 dated 12-10-2018.  
2. Rule 14 to 17 of Part-II, Kerala State and Subordinate Service Rules, 1958.  
3. G.O.(P) No. 20/2013/Fin. dated 07-01-2013.  
4. G.O.(P) No. 209/2013/Fin. dated 07-05-2013.  
5. G.O.(P) No. 171/2016/Fin. Dated 15-11-2016.

Order No. A6-35199/2017

Sri. Arun Gopi, Pyttinkattil, Anicadu, Muvattupuzha, Avoli, Ernakulam, Kerala, Pin - 686670 is offered appointment as Plumber/Pump Operator in the High Court of Kerala, in the scale of pay of ₹18,000 – 41,500.

The appointment is subject to the following conditions:-

1. He shall be bound by the National Pension Scheme introduced by the State Government. In eligible cases, the mobility to Kerala Service Rules, Part III, Pension Scheme will be allowed as per the Government Order read (4) above, if he opt so.
2. His appointment will be subject to the satisfactory report of enquiry into his antecedents.
3. His conditions of service shall be governed by the Kerala High Court Service Rules, 2007 and other relevant rules in force from time to time.
4. He shall be on probation for a total period of two years on duty within a continuous period of three years.
5. He shall have to submit one month's advance notice in writing in the event of his resignation or leaving the High Court Service.
6. He must join the Group Insurance Scheme and State Life Insurance on joining duty. He must also join the General Provident Fund Scheme within one year from the date of joining duty. He may also join the Family Benefit Scheme, if he so desires.


7. The candidate who had claimed reservation under 'Other Backward Classes' shall produce a valid non creamy layer certificate issued by the Tahsildar/Village Officer, when he reports for duty.
8. He is directed to submit the details regarding his movable and immovable properties in the prescribed format on his joining duty in the High Court.

If he agrees to the above terms and conditions, he is directed to **report for duty within ten days** from the date of receipt of this appointment order, with the following documents;

1. Original certificates in proof of age and qualifications.
2. Four recent passport size photographs.
3. Medical Certificate of fitness in the form appended herewith, issued by a **Civil Surgeon or Honorary Medical Officer of Civil Surgeon's rank or the Director of Indigenous Medicine.**
4. Caste Certificate/ Non-Creamy Layer Certificate, as the case may be.
5. Duly filled in SPARK FORM NO.1 appended herewith along with supporting documents in original.
6. Duly filled in statement of properties in the proforma appended herewith.

In case he fails to report for duty within ten days from the date of receipt of this order, his appointment will be treated as cancelled without further notice.

(By Order)

  
N. Anil Kumar  
Registrar General

To

The person concerned.  
The Joint Registrar in charge of J Section, High Court.  
The Deputy Registrar in charge of J Section, High Court.  
The Confidential Assistants to the Registrars and Additional Registrar  
(General Administration), High Court.  
The 'G' (Accounts – II & III) Sections, High Court.  
The Finance Wing, High Court.  
The IT Section, High Court (for publishing in the High Court Website)  
The A3 & A4 Seats, High Court.  
The Administrative Records Section, High Court (2 Copies).  
The File / Stock File.